

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

JAIPUR

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Date of decision: 12-12-1995

CP No.77/95 (OA No.672/92)

Mahavir Prasad Tek

.. Petitioner

VERSUS

M.S. Dayal and others

.. Respondents

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P.SHARMA, ADMINISTRATIVE MEMBER

For the Petitioner

.. Mr. S.Kumar

For the Respondents

.. Mr. V.S.Gurjar

ORDER

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

This is a Contempt Petition under section 17 of the Administrative Tribunals Act, 1985, stating therein that by not implementing the directions of the Tribunal issued in OA No. 672/92 decided on 29-7-94, the respondents have committed contempt of court.

2. We have heard the learned counsel for the petitioner and the learned counsel for the respondents and have perused the records.

3. It was directed by the Tribunal that the petitioner should be considered for appointment on the basis of his seniority whenever a vacancy occurs. It is admitted by the Petitioner's counsel that the petitioner has been re-engaged in service w.e.f. 19-5-95.

4. This Contempt Petition is, therefore, dismissed. Notices issued are discharged.

  
(O.P.Sharma)

Member (A)

  
(Gopal Krishna)  
Vice-Chairman